

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

SUB: DISTRICT AND SESSIONS JUDGES – Telangana State Judicial Services – Sri S.Goverdhan Reddy, Special Judge for trial of cases under SCs & STs (PoA) Act-cum-VIII Additional District and Sessions Judge, Nizamabad – Placing the services of the officer at the disposal of Hon’ble Executive Chairman, Telangana State Legal Services Authority, Hyderabad for being appointed as Member Secretary, Telangana State Legal Services Authority, Hyderabad on deputation basis – Relief arrangements – **ORDERED**.

READ: 1. G.O.Ms.No.9, Law (L.A & J – Home Courts.A1) Department, dated 05.11.2014.
2. G.O.Rt.No.621, General Administration (J & RA) Department, dated 15.11.2021 from the Government of Telangana.

ORDER ROC.NO.4557/2021-B.SPL. DATED: 30.12.2021

The High Court is pleased to pass the following order:

- 1) Sri S.Goverdhan Reddy, Special Judge for trial of cases under SCs & STs (PoA) Act-cum-VIII Additional District and Sessions Judge, Nizamabad, whose services are placed at the disposal of the Hon’ble Executive Chairman, Telangana State Legal Services Authority, Hyderabad for being appointed as Member Secretary, Telangana State Legal Services Authority, Hyderabad on deputation basis for a period of one year from the date of assumption of charge, in anticipation of Government orders, VICE Sri M.V.Ramesh, transferred.
- 2) Sri M.V.Ramesh, District and Sessions Judge now working as Member Secretary, Telangana State Legal Services Authority, Hyderabad, appointed vide 2nd read above is transferred and posted as Prl. District and Sessions Judge, Khammam.
 - i) Sri S.Goverdhan Reddy, shall immediately handover charge of his post to the I Additional District and Sessions Judge, Nizamabad and proceed to take charge of his new post from Administrative Officer, Telangana State Legal Services Authority, Hyderabad.
 - ii) The I Additional District and Sessions Judge, Nizamabad, will be full additional charge of the post of Special Judge for trial of cases under SCs & STs (PoA) Act-cum-VIII Additional District and Sessions Judge, Nizamabad, until further orders.

- iii) Sri M.V. Ramesh shall immediately handover charge of his post to Administrative Officer, Telangana State Legal Services Authority, Hyderabad and thereafter proceed to take charge of his new post from the I Additional District and Sessions Judge, Khammam on or before 06.01.2022.


30/12/21
REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordship's kind perusal).
3. The Hon'ble Executive Chairman, Telangana State Legal Services Authority, Hyderabad.
4. The Registrar General and Other Registrars, High Court for the State of Telangana at Hyderabad.
5. The Prl. District and Sessions Judges, Khammam and Nizamabad.
6. The I Addl. District and Sessions Judges, Khammam and Nizamabad.
7. The Special Judge for trial of cases under SCs & STs (PoA) Act-cum-VIII Additional District and Sessions Judge, Nizamabad.
8. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
9. The Director, Telangana State Judicial Academy, Secunderabad
10. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
11. The Secretary, High Court Legal Services Committee, Hyderabad.
12. The Pay and Accounts Officer, Hyderabad.
13. The District Treasury Officers: Nizamabad & Khammam.

14. THE SECTION OFFICERS:

(a) B. Section, (b) D.II Section, (c) Vigilance Cell, (d) E. Section (e) Work Review Cell, (f) O.P. Cell, (g) D.I Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad.